(SHRI YOGENDRA MAKWANA): (a) to (c) The Office of the Commissioner for Scheduled Castes and Scheduled Tribes has received some complaints relating to the dispossession of Scheduled Castes and Scheduled Tribes persons from the lands allotted to them under 20 Point Programme. The Commissioner for Scheduled Castes and Scheduled Tribes has requested the concerned States and Union Territories to take necessary action on the complaints and send him reports on the action taken. The reports are awaited.

#### Jaipur Industries Limited

1509. SHRI T. BASHEER: DR. BHAI MAHAVIR: SHRI BHUPESH GUPTA: SHRI **INDRADEEP** SINHA:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is any proposal under Government's consideration to return the Jaipur Industries Limited to its owners, the Jains:
  - (b) if so, what are the reasons therefor;
- (c) whether it is a fact that a sum of Rs. 21 crores has been invested in it by Government and the public undertakings after taking over its management; and
- (d) whether this cement factory is no longer sick?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) and (b) No decision regarding future set up of M/s. Jaipur Udyog Limited has been taken.

- (c) The management of this Company has not been taken over under the provisions of Industries (Development and Regulation) Act, 1951. The question of direct investment by the Government after takeover, therefore, does not arise.
- (d) The capacity utilisation of the factory continues to be low substantially due to external constraints in

1917 LS-6.

regard to availability of coal and power. The Company is also reported to be financially weak.

to Questions

### Mizoram peace plan

1510. SHRI JASWANT SINGH: SHRI DHARAMCHAND JAIN: SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what steps have so far been taken to carry out the ceasefire agreement with Mr. Laldenga of the Mizo National Front for restoring peace in Mizoram;
- (b) whether besides Statehood the Mizo underground had also demanded some special constitutional safeguards and immediate pulling out of security and para-military forces etc.; and
- (c) if so, what decisions have been taken by Government on the different issues and the steps taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) As stated by Home Minister in the House on July 30, 1980, operations by security forces were suspended with effect from mid-night between July 31 and August 1, 1980. Since then Mizoram has, by and large, remained free from any major violent incident.

(b) and (c) Talks are continuing.

## **Fuel for Tarapur Atomic Power Station**

1511. SHRI SATYA PAL MALIK: SHRI B. D. KHOBRAGADE: SHRI B. SATYANARYAN REDDY: SHRIMATI AMARJIT KAUR: SHRI RAMANAND .SHRI YADAV. HARVENDAR SINGH HANSPAL:

Will the PRIME MINISTER he pleased to state:

[RAJYA SABHA]

- (a) whether Government's attention has been drawn to the News Item which appeared in the Indian Express dated February 5, 1981 to the effect that Govt, of India wanted to end amicably the contract with USA in regard to the supply of Fuel for Tara-pur, if so, what alternatives are contemplated to provide continued supplies of fuel to the said plant; and
- (b) whether the spent fuel is proposed to be re-cycled for the purpose?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) The Government of India have consistently reiterated the hope that Indo-US nuclear cooperation under the 1963 Agreement can continue. The Govt, of India have continuously impressed on the Govt, of the United States of America to abide by their commitment under the 1963 Cooperation Agreement.

(b) The question will be considered at the appropriate time.

# New instructions on police verification feifore entering into government service

1512. SHRI PATTIAM RAJAN-SHRIMATI ILA BHATTACHARYA: SHRI HARKISHAN SINGH SURJEET; HRIMATI KANAKMUKHERJEE: SHRI Р RAMAMURTI: SHRI SYED SHAHEDULLAH: SHRI K  $\mathbf{C}$ SEBASTIAN: SHRI S. KUMARAN: SHRI BHUPESH GUPTA: **SHRI INDRADEEP** SINHA: **SHRI** YOGENDRA SHARMA:

Wih the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of India have issued any new instructions on

- police verification of candidates selected for appointment in Central Government and establishments owned by Central Government:
- (b) whether some special verification instructions are given to appointing authorities for candidates from Kerala, West Bengal and Tripura; and
- (c) if so, what are the details in this regard and what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Yes, Sir.

(c) Government have to satisfy themselves about the suitability of the persons to be appointed to Government service in all respect3. The character and antecedents of such persons are got verified on the basis of the information supplied by the applicant in a prescribed form through district authorities or where the Government feels that more information would be required to determine the suitability of the persons to the satisfaction of Government, it is open to Government to obtain further material or information from any of its available agencies as it may consider fit. Accordingly, instructions have been issued to appointing authorities wherever found necessary.

# Helicopters for anti-submarine warfare

- 1513. SHRIMATI HAMIDA HABI-BULLAH: Will the Minister of DEFENCE be pleased to state.-
- (a) whether Government propose to procure some additional helicopters for anti-submarine warfare;
- (b) whether negotiations in this respect  $ar_e$  going  $o_n$  which foreign countries; and
- (c) if so, what are the details there-of?